

In the Court of the Principal District Judge, Madurai.

**Present : Tmt.N.Nagalakshmi, M.A., B.L.,
Principal District Judge (Incharge), Madurai.**

Thursday, this the 01st day of October -2020.

Crl.M.P.No.4405/2020

Jeyapal,S/o.Ayyavu @ Karuppaiah

... Petitioner/Accused.

Vs

State through the Inspector of Police,

Sholavandan,P.S. Cr.No.1821/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.P.Manikandan, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Bail application u/s. 439 of Cr.p.c.
2. The offences alleged are U/s. 379, 430 IPC &Sec. 21(5) of MMDR Act.
3. Heard.
4. The petitioner counsel submitted that he wants to withdraw the petition. Hence, this petition is dismissed as “withdrawn”.
5. In the result the petition is dismissed as “Withdrawn”.

Pronounced by me in Open Court on the 1st day of October -2020.

Sd/- N.Nagalakshmi

Principal District Judge(i/c), Madurai

Copy to

1. The Judicial Magistrate concerned